

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 106  
IB-640/ND/2023  
IA/2229/2024

**IN THE MATTER OF:**  
**Bank of Maharashtra**

...PETITIONER

**Vs.**

**M/s. Nidhi Kalhan**

...RESPONDENT

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 07.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the RP**

:Adv. Aditi Sharma

**ORDER**

**IA/2229/2024**

This is a report filed by the RP under Section 99 of the IBC. Heard Ld. Counsel for the RP. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to its report. Notice be issued by all means and proof of service be filed. List the matter on **05.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**